

GOVERNMENT OF INDIA
MINISTRY OF URBAN DEVELOPMENT
RAJYA SABHA
QUESTION NO 18.11.2010
ANSWERED ON
FUNDS FOR CWG

1051

Smt. Kusum Rai

Will the Minister of COALCOALCOALCOALURBAN DEVELOPMENT be pleased to state :-

- (a) details of fund allotted to the Ministry for various projects of Commonwealth Games, so far, project-wise;
- (b) the details of fund utilized and the details of fund unutilized, project-wise;
- (c) the details of allocations increased so far, due to cost escalation of projects due to delayed projects, project-wise; and
- (d) the details of the reasons for delay in projects, project-wise?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT

(SHRI SAUGATA ROY)

(a) & (b): Delhi Development Authority has reported that the total approved cost of Commonwealth Games projects being implemented by DDA is `1405.72 crore. Out of that, the Government of India's contribution is `901.26 crore. The details are annexed.

(c) : Delhi Development Authority has reported that no cost overruns are anticipated against the approved cost of `1405.72 crore.

(d): DDA has further informed that Commonwealth Games Projects entrusted to it were massive projects of complex nature. These projects were having unique design with rich specifications befitting the requirement of International Standards. There were number of items which were required to be imported. The main reasons for delay include:-

i) Though the Games were allotted to Delhi in November, 2003, the projects were assigned to DDA in January, 2006.

ii) Litigation/ Public Interest Litigation against execution of work at some Venues.

iii) Part of the land at the Games Village, which belonged to the UP Govt., was handed over by the UP Govt. only in April, 2007.

iv) Resistance of the members of the Sports Complex/Residents Welfare Association.

v) Late decision on the sports surfaces/Field of Play by the Organising Committee.

vi) Frequent change of the requirements by the OC.

vii) Unprecedented/incessant rains.

viii) Requirement of approvals from number of statutory bodies. ix) In several cases the tenders had to be recalled. x) The stadia were constructed as per International Standards which involved import of lot of materials by Sea/Air.